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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.166/2017

DATE OF DECISION: 30th April, 2019

CORAM: R. VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)

Sangamkar Mukund S/o Govindrao
Age 63 years, Occu: Dy. Commissioner,
Central Excise(Retired),
R/o. A-2/403, Suryaganga
Co-operative Housing Society,
Near Kalbhairav Mandir,
Dhayari - Pune - 411 041. . . . **Applicant**

(By Advocate Shri S.B. Deshmukh)

VERSUS

1. The Union of India
Through Secretary Ad-II A.
Ministry of Finance
Department of Revenue,
North Block,
New Delhi - 110 001.

2. The Chief Commissioner of
Central Excise, Mumbai - I,
New Central Excise Building,
115, M.K. Road, Opp. Churchgate
Station, Mumbai - 400 020.

3. The Commissioner of Central Excise,
& Service Tax Hyderabad I,
L.B. Shastri Stadium Road,
Basheer Bagh,
Hyderabad - 500 004. . . . **Respondents**

(By Advocate Shri R.R. Shetty)

O R D E R (ORAL)Per: R.N. SINGH MEMBER (J)

Learned counsel for the applicant submits that during the pendency of the OA, the benefit of 3rd MACP has already been granted to the applicant vide Establishment order No.63/2017 dated 03.09.2017 and in this regard he invites our attention to para 4 of the reply filed on behalf of the respondents. However, he submits that inspite of the said Establishment order, the actual benefits have not flown to the applicant.

2. Shri R.R. Shetty, learned counsel for the respondents submits that he is not aware as to whether the actual benefits have really flown to the applicant or not.

3. In the aforesaid facts and circumstances, the Original Application is disposed of with permission to the respondents that in case the benefits arising out of the aforesaid Establishment order No.63/2017 dated 03.09.2017 has not been released to the applicant, the same shall be done within a period of 10 weeks from the date of receipt of a certified copy of this order.

4. The Original Application is disposed of in the aforesaid terms. No order as to costs.

(R.N. Singh)
Member (J)

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(R. Vijaykumar)
Member (A)